NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1269/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

NAME OF THE PARTIES:

Karam Chand Thapar & Bros (Coal Sales) Ltd.

Gandhar Oil Refinery India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION NAME S. No. O ANKÎT R KOTHARI Advocali Adv. for Petitiones 716 link legal

@ Charles De Souje Advocate for the Collager
ilb VERUS for Respondent

CPA 1269/18 BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner and Corporate Debtor are present.

At the memo of withdrawal filed by the Petitioner, the Company Petition is hereby dismissed as withdrawn looking at the settlement arrived between the parties.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)